

Prosecution of Corrupt Public Servants

2380. SHRI RAJEEV CHANDRASEKHAR : Will the PRIME MINISTER be pleased to state :

- (a) whether the Supreme Court has recently prescribed a time-limit for granting permission by Government to the CBI to prosecute corrupt public servants;
- (b) whether the Supreme Court has also directed Government to amend the law for this purpose;
- (c) if so, the details thereof; and
- (d) the present status of the implementation of the directive of the Apex court?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASMY) : (a) The Supreme Court of India, vide its judgment dated 18th December, 1997 in the case of Vineet Narain Vs. Union of India, directed that "time limit of three months for grant of sanction for prosecution must be strictly adhered to. However, additional time of one month may be allowed where consultation is required with the Attorney General (AG) or any Law Officer in the AG's office." The Supreme Court has, in its recent judgment dated 31st January, 2012 in the case of Dr. Subramanian Swami Vs Dr. Manmohan Singh & Another (Civil Appeal No. 1193 of 2012), reiterated the said time limit.

(b) and (c) In the Supreme Court's judgment dated 31st January, 2012 in the case of Dr. Subramanian Swami Vs Dr. Manmohan Singh & Another, one of the Judges (Shri Justice A.K. Ganguly) has made an observation that the Parliament may consider introducing a time limit in section 19 of the Prevention of Corruption Act, 1988 for its working in a reasonable manner and also introducing a provision that if sanction is not accorded within the time limit, sanction will be deemed to have been granted to the proposal for prosecution.

(d) The above observations made by the Hon'ble judge in his concurring judgement, are in the nature of obiter dicta. However, in order to check delays in grant of sanction for prosecution, the Department of Personnel & Training has already issued guidelines vide its OM No. 399/33/2006-AVD-III dated 6th November, 2006 followed by another OM dated 20th December, 2006, providing for a definite time frame at each stage for handling of requests from CBI for prosecution of public servants.

Sale of Sub-Standard Brand Mustard Oil by Kendriya Bhandar

†2381. SHRI UPENDRA KUSHWAHA : Will the PRIME MINISTER be pleased to state :

† Original notice of the question was received in Hindi.

(a) whether it is a fact that Kendriya Bhandar sells mustard oil of sub-standard brands to its customers at a price which is equivalent to the price of oil of popular brands;

(b) whether vigilance Department of Kendriya Bhandar had made any investigation in this irregularity and if so, the details thereof and the punishment meted out to the guilty officers in this matter; and

(c) the names of brands of mustard oil, desi ghee and edible oil sold by Kendriya Bhandar along with their cost prices and selling prices?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY) : (a) Decision on introduction of various brands/products and fixing of prices thereof is done at the appropriate level internally in Kendriya Bhandar.

(b) Kendriya Bhandar has informed that on an issue raised regarding supply of Azeez brand of mustard oil at a price equivalent to the price of mustard oils of popular brands in Kendriya Bhandar in the general body meeting held in September, 2009, an investigation was conducted into the matter. Kendriya Bhandar has informed that their Vigilance Department has not found any irregularity in the matter.

(c) Details are given in the Statement.

Statement

(a) Rates of Mustard Oils (as on 17.04.2012)

Sl. No.	Name of Brand of Mustard Oil	Pack Size	Cost Price (Rs. + vat %)	Selling Price (Rs. + vat %)
1	2	3	4	5
1.	Azeez Brand (Agmark)	1 Ltr.	90.10 + 5%	93.33 + 5% (98.00)
2.	Hafed Brand (Agmark)	1 Ltr.	87.67 + 5%	91.43 + 5% (96.00)
3.	Kanodia (Agmark)	1 Ltr.	95.00 + 5%	99.05 + 5% (104.00)
4.	Amritam (Agmark)	1 Ltr.	85.10 + 5%	88.57 + 5% (93.00)
5.	'P' Brand (Agmark)	1 Ltr.	9.150 + 5%	94.28 + 5% (99.00)

1	2	3	4	5
6.	Fortune Mustard Oil	1 Ltr.	94.86 + 5%	99.05 + 5% (104.00)
7.	Dhara Mustard Oil	1 Ltr.	88.00 + 5%	93.34 + 5% (98.00)

(b) Rates of Desi Ghee (as on 17.04.2012)

Sl. No.	Name of Brand of Desi Ghee	Pack Size	Cost Price (Rs. + vat %)	Selling Price (Rs. + vat %)
1.	Mahaan Desi Ghee	950 ml	223.00 + 12.5%	233.78 + 12.5% (263.00)
2.	Madhusudan Desi Ghee	970 ml	217.77 + Vat	226.67 + 12.5% (255.00)
3.	Mother Dairy Desi Ghee	1 Ltr.	261.34 + 12.5%	272.00 + 12.5% (306.00)
4.	Milk Food Desi Ghee	980 ml	242.00 + 12.5%	253.34 + 12.5% (285.00)
5.	Everyday Desi Ghee	1 Ltr.	281.54 + 12.5%	298.67 + 12.5% (334.00)
6.	Paras Desi Ghee	970 ml	215.11 + 12.5%	228.45 + 12.5% (257.00)
7.	Param Desi Ghee	889.50 ml	193.78 + 12.5%	201.78 + 12.5% (227.00)
8.	D'Lecta Cow Ghee	1 Ltr.	255.56 + 12.5%	271.12 + 12.5% (305.00)

(c) Rates of Other Edible Oils (As on 17.04.2012)

Sl. No.	Name of Brand of Edible Oil	Pack Size	Cost Price (Rs. + vat %)	Selling Price (Rs. + vat %)
1.	Fortune Soya	1 Ltr.	80.80 + 5%	82.86 + 5% (87.00)
2.	Fortune Sunflower	1 Ltr.	87.98 + 5%	91.43 + 5% (96.00)

1	2	3	4	5
3.	Nutrela Soya	1 Ltr.	79.19 + 5%	80.96 + 5% (85.00)
4.	Nature Fresh	1 Ltr.	80.10 + 5%	81.91 + 5% (86.00)
5.	Sundrop SL	1 Ltr.	125.60 + 5%	129.52 + 5% (136.00)
6.	Sundrop Heart	1 Ltr.	133.76 + 5%	138.10 + 5% (145.00)
7.	Sundrop Goldlite	1 Ltr.	97.48 + 5%	100.96 + 5% (106.00)
8.	Saffola Kardi	1 Ltr.	163.27 + 5%	169.52 + 5% (178.00)
9.	Saffola Gold	1 Ltr.	130.57 + 5%	136.20 + 5% (143.00)
10.	Saffola Testy Blend	1 Ltr.	114.10 + 5%	119.05 + 5% (125.00)
11.	Saffola Active 1 Ltr.	1 Ltr.	102.40 + 5%	106.67 + 5% (112.00)
12.	Sundrop Pet	1 Ltr.	75.12 + 5%	77.14 + 5% (81.00)

Posts reserved for SC/ST/OBCs

2382. SHRI P. RAJEEVE : Will the PRIME MINISTER be pleased to state :

(a) the total number of posts in Central Government jobs that were reserved for Scheduled Castes, Scheduled Tribes and Other Backward Classes that were lying vacant in 2008;

(b) whether a Special Recruitment Drive to fill up the backlog of vacancies was launched with details thereof; and

(c) the percentage of the above mentioned posts that are still lying vacant till date?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY) : (a) The information in respect of posts reserved for SCs/STs/OBCs in Central Government and vacancies therein is not centrally maintained.